

EVACUEE INDUSTRIAL ESTABLISHMENTS

*773. **Sardar Akarpuri:** Will the Minister of Rehabilitation be pleased to state:

(a) whether it is a fact that the Punjab Government has recommended to the Government of India the grant of 50 per cent. remission from 1st April, 1953 in the rents of evacuee industrial establishments leased out to the displaced industrialists, in view of the prevailing slump conditions and the inability of the lessees to pay high rents; and

(b) if so, whether the recommendations of the Punjab Government are being considered?

The Minister of Rehabilitation (Shri A. P. Jain): (a) Yes; certain recommendations in this behalf have been received from the Punjab Government, which it is not in the public interest to disclose.

(b) Yes.

LAJPAT RAI MARKET

*774. **Giani G. S. Musafir:** (a) Will the Minister of Rehabilitation be pleased to state whether it is a fact that Government intend to demolish the Lajpat Rai Market of Delhi?

(b) If so, when do they intend to do it?

(c) Where do Government propose to allot shops to the businessmen of this market?

The Minister of Rehabilitation (Shri A. P. Jain): (a) to (c). A scheme is under consideration for the construction of a pacca market on the site of the existing Lajpat Rai Market, but full details of this scheme have not yet been worked out.

NO DEMAND CERTIFICATES

*775. **Giani G. S. Musafir:** Will the Minister of Works, Housing and Supply be pleased to state:

(a) the number of cases, during the last five years, where "No Demand Certificate" usually required in respect

of a person proceeding on pension, was not issued by the Estate Office, New Delhi, for over six months; and

(b) the circumstances, due to which the issue of such a certificate was held up for such a long time?

The Minister of Works, Housing and Supply (Sardar Swaran Singh): (a) As no separate record of cases of persons proceeding on pension and requiring 'No Demand Certificates' is maintained, I regret I am not in a position to give the figures asked for for the past years. At present there are only three such cases which are over six months old.

(b) The 'No Demand Certificate' can be issued only after all the dues against an allottee have been finally assessed and cleared. With a view to avoiding any hardship to retiring officers, it has been decided that pension claims may be settled without the issue of a 'No Demand Certificate' provided a security bond from a permanent Government servant is produced for meeting any claims that may arise.

DEVELOPMENT BLOCKS FOR BIHAR

*776. **Shri S. N. Das:** (a) Will the Minister of Planning be pleased to state the number of development blocks under the National Extension Service for 1953-54 for which allotment has been made to Bihar State?

(b) What is the number and the areas where extension blocks have already been taken up?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) 14.

(b) This programme will commence on 2nd October 1953.

NANDI-KUD SIDDESWARAM—PULICHANTALA PROJECT

*777. **Shri S. V. L. Narasimham:** Will the Minister of Planning be pleased to state:

(a) whether the Governments of Madras and Hyderabad have submitted the results of the investigation carried out by them regarding Nandi-kud—Siddeswaram-Pulichantala Project for